

jans have been warned that they will be taken to task and they will be ruined. I say that the hon Home Minister should make a statement on this

SHRI JYOTIRMOY BOSU (Diamond Harbour): This is a very serious matter. The Minister should make the statement today. A harijan woman was burnt alive

SHRI K. S. CHAVDA: This is a very serious matter. Once again, I say, the Home Minister, **SHRI Dikshit Ji**, should make a statement on this as early as possible

Secondly, I have given a Call Attention regarding what recently happened in Ahmedabad..

MR SPEAKER: I allowed him only this.

SHRI K. S. CHAVDA: I request you to please ask the Home Minister to make a statement on that as early as possible

MR SPEAKER Yes.

(ii) ISSUING OF ORDINANCES BY THE GOVERNMENT OF BIHAR

श्री मधु सिन्हा (बांका) आज मैं मदन के मामले एक महत्वपूर्ण संवैधानिक सवाल रखना चाहता हूँ। मेरे खयाल में एक अर्थ से बिहार राज्य और दूसरे राज्यों में भी यह होता होगा लेकिन मुझे इसकी निश्चित जानकारी नहीं है—विधान की धारा 213 के तहत जो अध्यादेश जारी किए जाते हैं उनके बारे में अक्सर ऐसा होता है कि उनको विधान सभा और विधान परिषद् के सामने रख कर विधायकों के रूप में अधिनियम या एक्ट के रूप में पास करवाने के बजाय लैप्स होने दिया जाता है। कभी विधान सभा या विधान परिषद् के सामने ये नहीं आते हैं। लैप्स होने के बाद जब विधान मंडल की बैठक मधुगित हो जाती है तो उन प्रावधानों को फिर से जारी किया जाता, रीइज्यू किया जाता है। लगातार ऐसा इन

अध्यादेशों के बारे में हुआ है। इस सिलसिले में गृह मंत्री श्री राम निवास मिश्रा से मैंने बात की है और उन्होंने मुझे कहा है कि कोई दफा बिहार—सरकार को हम लोग लिख चुके हैं और हमने कहा है कि संविधान की मर्यादा के विपरीत यह है और आपको ऐसा नहीं करना चाहिये लेकिन बिहार की सरकार बिल्कुल नहीं मुन रही है।

दो तीन संवैधानिक बातें आपके मामले में रखा चाहता हूँ। क्या अब समय नहीं आया है कि यह मदन इन मामलों पर अपनी तवज्जह दे और संविधान की जो धाराएँ हैं उनका पालन राज्य सरकार से करावाएँ? 213 धारा है और अपने यहां 123 है जो तकीरीबन उमी की तरह है, थोड़ा बहुत फर्क है। लेकिन अध्यादेशों के लिए एक स्थिति का होना जरूरी हो जाता है। इसमें लिखा हुआ है

213 (1) If at any time, except when the Legislative Assembly of a State is in session, or where there is a Legislative Council in a State, except when both Houses of the Legislature are in session, the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action, he may promulgate such Ordinances as the circumstances appear to him to require"

इसमें एक शर्त है कि अगर राज्यपाल की यह राय है कि इस मामले में तत्काल कार्रवाई करनी चाहिये और विधान मंडल की बैठक नहीं चल रही है तो वह अध्यादेश जारी करता है। दमिडिगट्ट ऐक्शन का यह मतलब है कि पहले मोकें पर, पहला अवसर मिलने ही विधान मंडल के सामने यह अध्यादेश विधेयक के रूप में आना चाहिये और विधान मंडल के द्वारा इसकी पुष्टि होनी चाहिये। हमारे यहां भी केन्द्र के द्वारा अध्यादेश जारी किये जाते हैं।

नशा नहीं था कि अध्यादेशों को जारी करने के अधिकार का इस तरह से विधान मण्डल को ताक पर रख कर, बाई पास करके इस्तेमाल हो। इसलिए इसके बारे में आप सोच समझकर जो भी हमें निर्देश देना चाहें। अगर आप यह चाहते हैं कि कोई सबस्टांटिव मोशन लाई जाए तो हम वह भी ला सकते हैं गवर्नर के खिलाफ लानी है तो उनके खिलाफ लाएंगे। जिस शक्ति में आप चाहते हैं, मैं रखने के लिए तैयार हूँ।

MR. SPEAKER: Is the Minister ready or does he want to have some time?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I will place before the House as much information as I have got from the Govt. of Madhya Pradesh as regards the question raised by Shri Chawla. (*Interruptions*).

MR. SPEAKER: This is an issue not of making a statement. It is purely a Constitutional issue. You better satisfy me why this is being done and then later on we will take it up.

SHRI JYOTIRMOY BOSU: He is making a statement on the Harijan issue; he seems to have come prepared for that.

MR. SPEAKER: Not now.

SHRI H. M. PATEL (Dhandhuka): Sir, this issue which Mr. Madhu Lumaye has raised is an important one. I am only requesting you that it must be taken up seriously; it must be discussed substantively so that the importance of the position like this is realised.

MR. SPEAKER: That is why I have given my indication on it

SHRI JYOTIRMOY BOSU: I want to know ..

MR. SPEAKER: No, please. I have allowed only two items. Nothing else please.

13.50 hrs.

CINEMATOGRAPH (SECOND AMENDMENT BILL— contd.

MR. SPEAKER: Now, we take up the further clause-by-clause consideration of the Cinematograph (Second Amendment) Bill.

We are on clause 5.

Clause 5 (Amendment of section 4)

SHRI MANORANJAN HAZRA (Ariambagh): I move:

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for lines 28 to 42, substitute—

“(1A) Any person desiring to export any film for exhibition outside India shall not be allowed to do so if the film has not been certified already by the Board.” (23).

MR. SPEAKER: You may continue after lunch

Now we adjourn for lunch and reassemble at 3 p.m.

13.51 hrs.

The Lok Sabha adjourned for Lunch till Fifteen of the Clock.

The Lok Sabha reassembled after lunch at Three Minutes past Fifteen of the Clock.

[MR. DEPUTY-SPEAKER—in the Chair]

SHRI JYOTIRMOY BOSU (Diamond Harbour): I wrote to the Speaker about the difficulty that the students are facing in the matter of admission in the Delhi University. In the Department of Economics, the number of seats have been reduced and they are being made to face a lot of difficulties. I request you to ask the Government to make a statement on this because the young students are being put to trouble. This is a serious matter.